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(b) whether is it is also a fact that producers whose serials have been rejected, are allowed to appeal against the decisions; and

(c) if so, what is the criteria to dispone off such appeal ?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA WAS): (a)and(b). Yes, Sir.

(c) The appeals of producers whose proposals have been rejected will be examined by a review committee consist ing of the Director General of Door darshan and at least three non-official *experts (other than the non—official experts who had considered the pro posals earlier) based on the grounds Advanced by the applicant while seeking reconsideration of his/her proposals.

Exemption from the Provisions of Factory Act

3986. SHU HIPHEI : Will the the PRIME MINISTER be pleased to state :

(a) whether it is a fact that Government propose to exempt units employing less than 25 people from the provisions of the Factory Act ; and

(b) if so, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SING GHATOWAR) : (a) and (b). The matter is under examination.

Provident Fund Contributions of workers

3987. SHRI CHATURANAN MISHRA: SHRI GURUDAS DAS GUPTA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that around Rs. 65 lakhs collected from July, 1987 onwards as contribution of workers towards Provident Fund has not been deposited by the management of "Amrit Baaar" and "Northern India Patrika" Allahabad (U.P.);

(b) if so, the details thereof;

(c) whether any action has been taken in this regard;

(d) if not, the reasons therefor; and

to Questions

(e) what immediate action is being taken under the Provident Fund Act?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PAW AN SING GHATOWAR): (a) and (b) The Employees Provident Fund authorities have reported that an amount of Rs. 31,84,822,50 (Rupees Thirty one lakh Eighty Four thousand eight hundred twenty two and fifty paise) is outstanding against the management of Amrit Bazar and Northern India Patrika on account of workers' contribution towards provident fund for the period July, 1987 to July, J991.

(c) to (e) Necessary legal action has been initiated against the management for the recovery of the outstanding dues.

Right to Work

3988. SHRI GURUDAS DAS GUPTA: SHRI N.E. BALRAM:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the proposal for including the Right to Work in the Fur damental Rights has been shelved; and

(b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SING GHATOWAR): (a) and (b) Given the resources constraint, such a measure can not be taken up at present.

Amount of Provident Fund Arrears

3989. DR. YELAMANCHILI SIVAJI * Will the PRIME MINISTER be pleased to state:

(a) what is the total amount of Provident Fund arrears of the private sector; and

(b) the details of the top lOcompanies

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SING GHATOWAR): (a) Rs. 164.04 crores.